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MCC-984-2025

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE AVANINDRA KUMAR SINGH

ON THE 26th OF MARCH, 2025MISC. CIVIL CASE No. 984 of 2025*MOHANLAL KAHAR**Versus**SOUTH EASTERN COALFIELD LTD. AND OTHERS*

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Appearance:

Mr. Harry Bamoriya - Advocate for the applicant.

Ms. Gunjan Nayak - Advocate for the respondent.

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ORDER

Learned counsel for the respondent submits that they have no objection if W.P. No. 12590 of 2014 dismissed for want of prosecution on 10.03.2025, is restored to its original number.

In view of the grounds mentioned therein, instant M.C.C. is allowed.

Subject to depositing a cost of Rs.250/- in the account of High Court Legal Services Committee, W.P. No. 12590 of 2014 is restored to its original number.

A copy of this order be kept in the file of restored case.

Accordingly, this M.C.C. is disposed of.

(AVANINDRA KUMAR SINGH)
JUDGE